

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:2977

ANSWERED ON:30.07.2014

BAMBOO HARVESTING

Kothapalli Smt. Geetha;Owaisi Shri Asaduddin

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether Bamboos is being axed in large scale in many States for various purpose;
- (b) if so, the details thereof and the action taken by the Government in this regard along with the steps taken for bamboo protection;
- (c) whether the Ministry has raised objection over new rule notified by Tribal Ministry which has allowed gram sabhas to regulate bamboo harvesting;
- (d) if so, the details thereof and the response of the Tribal Ministry thereon and the extent to which wild-life is likely to be affected on account of this move; and
- (e) the details of consultations held with the stakeholders in this regard and the outcome thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)& (b) No large scale axing of bamboos in the States/Union Territories has been reported. The forest protection measures taken by the State/Union Territory Forest Departments take care of the bamboo protection also. The Ministry of Environment, Forests and Climate Change provides funds to State/UT Governments under Centrally Sponsored Intensification of Forest Management Scheme. The aim of the scheme is to supplement the efforts of the States for forest management and protection. Funds under the scheme are utilized for patrolling of the forests, establishment of camps, building fire watch towers, creation and maintenance of fire lines, forest fire control etc.

(c), (d) &(e) The Ministry of Environment and Forests communicated its views on the draft Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2012, wherein, it was suggested that the sustainable use of resources including minor forest produce (MFP) and the collection limit of MFPs may be determined by respective Gram Sabhas based on sustainable harvest/collection potential from Community Forest Resources (CFRs). The concerns of this Ministry were considered by Ministry of Tribal Affairs (MoTA).

The Ministry of Tribal Affairs had held the consultation with the stakeholders before notifying the Amendment Rules. The Ministry of Environment and Forests had not separately held consultation with stakeholders in this regard.

Subsequently, after the notification of Amendment Rules, 2012, the Ministry of Environment and Forests issued an advisory to all State/UT Forest Departments to take appropriate action.